

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8059/2023

(Arising out of impugned final judgment and order dated 30-05-2022 in WRIT-C No. 9488/2022 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT
AUTHORITY & ORS.

Petitioner(s)

VERSUS

M/S GAURSONS HI-TECH INFRASTRUCTURE LTD. & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.61471/2023-CONDONATION OF DELAY IN FILING, IA No.61469/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.61470/2023-EXEMPTION FROM FILING O.T.)

Date : 22-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ravindra Kumar, Sr. Adv.
 Mr. Binay Kumar Das, AOR
 Ms. Priyanka Das, Adv.
 Ms. Neha Das, Adv.

For Respondent(s) Mr. Mohit Yadav, Adv.
 Mr. Sachin Sharma, AOR

 Mr. Subhasish Bhowmick, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Delay condoned.

Leave granted.

Counter affidavit to be filed within four weeks.

Rejoinder affidavit, if any, to be filed within three weeks thereafter.

There will be stay of the operation of the impugned order, pending disposal of the appeal.

Liberty is granted to the parties to move for fixing of an early date, if the pleadings are complete.

To be heard along with Civil Appeal No.4712 of 2023.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)